

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-83, WIFI IT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Pradip Dadaji Chatte & Savita Pradip Chatte & Vinod Dadaji Chatte- LBCPR0000807778	Satguru Nagar, Plot No. 11, Sr No. 40, Mouza Ekajuna, Ta-warora, Chandrapur 442907/ April 05, 2023	September 22, 2022/ Rs.2,61,129.00/-	Chandrapur

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : April 11, 2023
Place : Chandrapur

Authorized Officer
ICICI Bank Limited

PUBLIC NOTICE

Take Notice that, I am instructed by my Clients, to investigate the Title of the Agricultural Land situated at Village - Gorwadi, Taluka - Dahanu bearing Bhupaman Kramank 47, Bhupaman Kramankacha Upvibhag 9/1 admeasuring Hectare 1-61-7 and situated within the limits of Gram Panchayat Jamshet, Panchayat Samiti and Taluka - Dahanu and within the limits of Zilla Parishad Thane, in respect of the property described in the Schedule hereunder written.

If any person or persons is/are having any claim to or any interest in the said Property described in the Schedule hereunder written by way of sale, charge, exchange, gift, lease, sub-lease, lien, tenancy, development agreement, joint venture, inheritance or otherwise whatsoever, should notify the same in writing to the undersigned with supporting documents, if any, within **14 (fourteen)** days from the date of publication hereof, failing which it shall be presumed that the said Property is free from all encumbrances and the matter of investigation of title and transaction in respect thereof shall be completed without having any reference to such claim, if any, and the same shall be considered as waived and it shall also be concluded that any person/s in possession of any documents relating to the said property is holding the same unlawfully and without any rights whatsoever.

The Schedule of above referred to:

ALL THAT piece and parcel of Agricultural Land free from all encumbrances situated at Village – Gorwadi, Taluka – Dahanu bearing Bhupaman Kramank 47, Bhupaman Kramankacha Upvibhag 9/1 admeasuring Hectare 1-61-7 and situated within the limits of Gram Panchayat Jamshet, Panchayat Samiti and Taluka – Dahanu and within the limits of Zilla Parishad Thane and within the limits of Registration District Thane and Sub-Registration District Dahanu. The above mentioned lands are bounded on the four sides as follows:-

On or towards the East : Lands of Shri Chaitanya Ukhadya
On or towards the West : Lands of Smt. Lakmi Dama Umtoi
On or towards the South : Lands of Shri. Radhya Ukhadya Dhulsada
On or towards the North : Lands of Smt. Lakmi Dama Umtoi

Sd/- Adv. Jay Vakil
Email- adv.jayvakil@gmail.com

Date : 11/04/2023
Place : Mumbai

A-602, Shreepat Nagar, Satya Nagar Borivali-W, Mumbai- 400 092

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POSESSION NOTICE [Section 13(4)]

WHEREAS, The undersigned being the Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated **10.08.2018** calling upon the Borrowers / Guarantors to repay the amount mentioned in the notice **₹ 26,70,50,394.68 (Rs. Twenty Six Crore Seventy Lacs Fifty Thousand Three Hundred Ninety Four & Paise Sixty Eight Only)** within 60 days from the date of receipt of the said notice.

The Borrower / Guarantors / Mortgages **M/s. Om Sai Mercantile Pvt. Ltd., represented by Dalbir Singh Bhatti, Shri. Kuldeep Singh Bhatti & Shri. Raju Singh Bhatti with Regd. address at : 403, Surat Sadan Building, Surat Street, 4th Floor, Masjid Bunder (E), Mumbai-400 009, MH**, having failed to repay the amount, notice is hereby given to the borrower / guarantors / mortgagors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him / her under Sub-Section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **6th day of April of the year 2023**.

The Borrowers attention is invited to the provision of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower and guarantors in particular and the Public in General are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank, ARM II Branch** for an amount of **₹ 60,56,44,939.78 (Rs. Sixty Crore Fifty Six Lacs Forty Four Thousand Nine Hundred Thirty Nine and Paise Seventy Eight Only)** as on 31.03.2023 + further interest and other charges from 01.04.2023 onwards.

Description of the Immovable Property

All that part and parcel of Office Premises No. 403, 4th Floor, Surat Sadan Premises Co-operative Society Ltd., Dana Bunder, Masjid Bunder (East), Mumbai-400 009 owned by Mr. Kuldeep Singh Bhatti, (built up area of 295 sq. ft. on Plot No. 88/89, C. S. No. 69, Divin Princess Dock).

Date : 06th April 2023
Place: Mumbai, Maharashtra

Sd/-
Authorised Officer, Canara Bank

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम A Government of India Undertaking

STRESSED ASSETS MANAGEMENT BRANCH : 104, Ground Floor, Bharat House, Mumbai Samachar Marg, Fort, Mumbai-400023, Maharashtra. E-mail : samvmumbai@unionbankofindia.bank

MEGA E-AUCTION FOR SALE OF IMMOVABLE / MOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

NOTICE of **15 days** is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the Constructive / POSSESSION of which has been taken by the Authorized Officer of Union Bank of India (Secured creditor), will be sold on 'As is where is', 'As is what is' and 'Whatever there is' on the dated mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder :-

DATE AND TIME OF E-AUCTION FOR ALL PROPERTIES : 26.04.2023 at 11.00 AM to 01.00 PM

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s. Cottstown Fashions Limited, 2. Mr. Sourabh Dilip Pradhan, 3. Mr. Dilip Vasant Pradhan, 4. Mr. Sanjay Vyas, 5. Mrs. Snehal Vyas, 6. M/s Cottstown Properties,	Rs. 296,51,91,147.37/- plus interest thereon and other charges

Property No. 1 :- Immovable property being land and the Bungalow admeasuring 1385 Sq.ft. (Built up area) in the society known as Mysore Colony, Mehul Road, Chembur, Mumbai- 400074 constructed on all that piece and parcel of land bearing Plot No 12 admeasuring 5330 Sq.ft., lying, being and situated at village Mahul, within the limits of Municipal Corporation of Greater Bombay in the name of Mr. Dilip V Pradhan.

• **Reserve Price :** Rs 8,05,00,000/- • **Earnest money to be deposited :** Rs 80,50,000/-

• **Date of demand notice :** As per annexure • **Date of possession Notice :** 31.01.2017 **(Under Physical Possession)**

Name of Bank	Name of Branch	Date of Demand Notice	Ref. No. of Demand Notice	Amount Due mentioned in the Demand notice
Union Bank of India	IFB Branch, Mumbai	13.04.2016	IFB: ADV-MKK :180-16-17	Rs. 91,98,86, 912.49/-
Bank of India	Andheri Mid Corporate	07.04.2016	And MCB/ SNS/2015-16/14	Rs. 34,53,75,294/-
Canara Bank	Nariman Point	05.05.2016	CBNPT/ CR-516/27/02/2016-16	Rs. 36,13,70,872.32/-
Central Bank of India	Corporate Finance branch, Nariman Point	19.05.2016	CFP/NP/2016-17/122	Rs. 39,50,06,442.28/-
Indian Overseas Bank	Asset Recovery Management Branch, Cuff Parade	16.06.2016	ARMB/ /2016-17	Rs. 28,47,56,152/-
Dena Bank	Maheshwari Udyan branch, Matunga	30.06.2016	DB/MU/ SARFAESI/ 2016	Rs. 20,21,43,978.63
Bank of Maharashtra	Corporate Finance branch, Andheri	05.07.2016	AF61/ SARFAESI/ Cottstown/ 2016-17	Rs. 22,95,72,912.39
Bank of Baroda	Asset Recovery Management branch, Ballard Estate, Mumbai	01.02.2016	ARMB: SARFAESI: 765: 2016	Rs. 22,70,78,583.26

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s Joy Steel Impex, 2. Mr. Tejal Yogesh Shah, 3. Mrs. Manu Tejal Shah, 4. M/s Mahavir Enterprises (Proprietor Tejal Yogesh Shah) 5. Yogesh N Shah (HUF), 6. Mrs. Meena Yogesh Shah	Rs. 52,24,36,083.81, (A/c- Joys Steel Impex) & Rs.3,49,27,381.60 (A/c Mahavir Enterprises) as on 06.04.2021 and further interest , expenses thereon

Property No. 2 :- All the part and parcel of property consisting of Flat No. 5, Bldg. No. 7, 2nd Floor, Kirti Prakash in shree Hind CHSL: Plot No.23 C S No.23 of sion Div. Vrindavan Complex, N.S. Mankikar Marg, Chunabhatti (W), Sion (E), Mumbai-400 022 admeasuring 985.45 sq.ft.(carpet area) i.e.1183 sq. ft. i.e 110 Sq. Mtrs owned by Tejal Yogesh Shah

• **Reserve Price :** Rs. 3,67,50,000/- • **Earnest money to be deposited :** Rs.36,75,000/-

Property No. 3 :- All the part and parcel of property consisting of Office premises situated at 402, 64/E, Ashirwad Premises Co-op Society, Ashirwad Bldg, Plot No. 64/E, Ahmedabad Street, Mumbai - 400009 admeasuring 160 Sq Ft (Built-up Area).

• **Reserve Price :** Rs.35,45,000/- • **Earnest money to be deposited :** Rs.3,54,500/-

Property No. 4 :- All the part and parcel of property consisting of Flat no. A-0203, Second Floor, Lodha Estrella Bldg, A wing New Cuffe Parade, Near I Max Dome, Off Eastern Freeway, Wadala Mumbai – 400037 admeasuring 459 sq. ft.s., (Carpet Area).

• **Reserve Price :** Rs.1,63,00,000/- • **Earnest money to be deposited :** Rs.16,30,000/-

• **Date of demand notice :** 06.04.2021 & 26.07.2021 • **Date of possession Notice :** 01.12.2021 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. Mr. Naveen Luthra, 2. Mr. Arun Luthra, 3. Ms. Mala Mehta, 4. Ms. Shagun Mehta, 5. M/S Luthra Water Systems Pvt Ltd,	Rs 3,33,98,870.77 as on 30.06.2021 with further interest, cost & expenses

Property No. 5 :- A residential unit no. 22-25 (amalgamated) 2nd Floor, Trinity Chambers, 115-117, Bora Bazar Street, Fort, Mumbai- 400001 (Built up area: 850 Sq.ft.) in the name of Mrs Mala Mehta.

• **Reserve Price :** Rs. 1,72,00,000/- • **Earnest money to be deposited :** Rs. 17,20,000/-

Property No. 6 :- A residential unit no. 21 & 26, 2nd Floor, Trinity Chambers, 115-117, Bora Bazar Street, Fort, Mumbai- 400001 (Built up area: 450 Sq.ft.) in the name of Ms Shagun Mehta.

• **Reserve Price :** Rs. 1,12,70,000/- • **Earnest money to be deposited :** Rs. 11,27,000/-

• **Date of demand notice :** 08.12.2020 • **Date of possession Notice :** 22.03.2021 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s J K Surface Coatings Pvt Ltd, 2. Mr. Sanjiv Thakur, 3. Mr. Ajay Sagar	Rs.25,97,75,162/- as on 31.05.2021 with further interest, cost & expenses

Property No. 7 :- All that part and parcel of the property consisting of land and building situated at Plot No 71, Office No 607, Sixth Floor, admeasuring 447 sqft of Super built up area, Building known as Arenia Corner, Near Vishwajyoti Hotel, off palm beach Road, No 71, Sector17, Vashi Navi, Mumbai-400705 and bounded by North: Road, East: Road, West: Plot No 72, South: Plot no 70

• **Reserve Price :** Rs 72,00,000/- • **Earnest money to be deposited :** Rs. 7,20,000/-

Property No. 8 :- All that part and parcel of the property consisting of land and entire building ground + 3 Upper Floors situated at plot No 48/9, known as Neel Sindi Enclave Co-Op Housing Society Ltd, Opp City Center Shipping Mall, Sector- 14, Vashi, Navi Mumbai- 400703 within registration sub district and District Thane Maharashtra 400703 with super Built up area of 2467 sq.ft. and bounded North: By Building No 19 & 20, East: By Building No 21, West: By 15 mtrs wide road, South: By 3 mtrs wide pathway

• **Reserve Price :** Rs 3,00,00,000/- • **Earnest money to be deposited :** Rs 30,00,000/-

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s Kharawali Steels Private Limited, 2. Shri. Shreshingh Omprakash Agarwal (Guarantor), 3. Mr. Dinesh Shreshingh Agarwal (Guarantor), 4. Smt. Rajarani Shreshingh Agarwal (Guarantor)	Rs.36,18,03,995.89 + Interest

Property No. 9 :- Non Agriculture Land with Factory Building & Some other Structure bearing Plot No. 1 & 2, Gut No. 352, 355B, 363, Gut No. 350 & 351, of Village Kharivali, Kharivali Bilawal Road, Taluka Wada, District Palghar. Owned by Mr. shersingh Omprakash Agrawal Leased to M/S Vaishnav Ispat Pvt Ltd

Gut No.	Area in Sq.Mtrs
Gut No. 350	17,900
Gut No. 351	11,300
Gut No. 352	19,700
Gut No. 355 B	10,200
Gut No. 363	10,300
Total	69,400 SQR MTR

• **Reserve Price :** Rs. 10,09,05,150/- • **Earnest money to be deposited :** Rs. 1,00,90,500/-

Property No. 10 :- N.A. land bearing gut no. 60, gut no. 61, gut no. 66, gut no. 67, gut no. 68(2), gut no. 55, Hissa No. 2, gut no. 56, Hissa No. 2, gut no. 58, Hissa No. 1, gut no. 59, lying being and situated at Village – Bhavdeghar, Taluka Wada, Dist. Palghar owned by Shersingh Omprakash Agrawal, within the registration sub district of Wada, Dist. Thane

Gut No.	Area in Sq Mtrs.
55/2	9000
56/2	14600
58/1	8400
59	9100
60	4900
61	9300
66	13200
67	13700
68/2	8100
Total	90300 SQR MTR

• **Reserve Price :** Rs 12,64,20,000/- • **Earnest money to be deposited :** Rs. 1,26,42,000/-

• **Date of demand notice :** 01-09-2018 • **Date of possession Notice :** 11.01.2019 **(Under Physical Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1) CC- Lata Exports Apparels Private Limited, 2) Mrs. Meghna A. Phansalkar Nee Nee Meghna Kartikeyan, 3) R.C.V. Kartikeyan	Rs. 8,96,84,612.59

Property No. 11 :- All that piece and parcel of EMG of Gala no. B-201, 2nd floor, Building no. B, BT Mills Compound, LBS Marg, Bhandup, Mumbai. Build up area 1477 sq.ft., Carpet Area 983.51 sq.ft. Owned by Mr. Charakoly Velayudhan Karthikeyan

• **Reserve Price :** Rs. 8,96,84,612.59 • **Earnest money to be deposited :** Rs. 17,00,000/-

• **Date of demand notice :** 24/07/2017 • **Date of possession Notice :** 13/11/2017 **(Under Physical Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. Oneworld Creations Private Limited, 2. Mr. Urvil Akshaya Jani, 3. Mr. Manoj Uttamchand Khushalani, 4. CC-Ms Jovita Reema Mathias, 5. CC: Mrs.Ashima Manoj Khushalani	Rs.19,35,24,942.58/- + Interest

Property No. 12 :- Flat No. 3A, 11th Floor, A wing, Tirupati Apartments, Tirupati Mahalaxmi Co-operative Housing Society Ltd constructed on land bearing CS numbers 4755 of Malabar Hill / Cumballa Hill division, Near Mahalakshmi Temple, Bhulabhai Desai Road, Junction of Peddar Road and Warden Road, Mumbai -400026 Area 595 sqr ft built up. Owned by Mr. Urvil Akshaya Jani (under symbolic possession) (CMM application filed)

• **Reserve Price :** Rs 3,03,00,000/- • **Earnest money to be deposited :** Rs. 30,30,000/-

Property No. 13 :- Unit no-1, 6th Floor of the building known as "The Business Bay", CTS no-638/3, the part of larger land bearing Survey No-46, Hissa No-5E, Survey No-62, Hissa No-7 (part), Survey No-46, Hissa No-5E and Survey No-45, Hissa No-1 (part) situate, lying and being at village- Mohili, Taluka-Kurla, Andheri Kurla Road, Andheri East, Mumbai-400072 Area 3910 sqr ft (carpet area). Owned by Mr. Urvil Akshaya Jani (under symbolic possession) (CMM application filed) along with 7 car parking space(Right to use)

• **Reserve Price :** Rs 4,70,00,000/- • **Earnest money to be deposited :** Rs. 47,00,000/-

• **Date of demand notice :** 18.01.2019 • **Date of possession Notice :** 01.05.2019 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s Patoda Taluka Dudh Vyavsaik Sahkari Sansthan Duddh Upadak & Purvatha Sangh Ltd, 2. M/s Patoda Taluka Dudh Vyavsaik Sahkari Sansthan Duddh Upadak & Purvatha Sangh Ltd, 3. Mr Ramkrishna Bangar, 4. Mrs Satyabhama Bangar, 5. Mr Mahadeo Sripathi Bangar, 6. Mr Kisan Kanthale,	Rs.45,37,70,062.80/- as on 30.11.2022 with further interest, cost & expenses

Property No. 14 :- Commercial Land at Survey 327, Kasbe Patoda, Tal. Dist Beed admeasuring 87120 sqft bounded as under: East: Shri Krishna Duddh Prakriya Prakalp West: Road, South: Manjarsuba Patoda Road, North: MIDC Road in the name of Mr Ramkrishna M Bangar.

• **Reserve Price :** Rs.1,81,00,000/- • **Earnest money to be deposited :** Rs. 18,10,000/-

Property No. 15 :- Residential Bungalow admeasuring 60256 sq.ft. at Gut No 876, Kasbe Patoda, Tq Patoda, Dist Beed bounded as under: East: MSEB Compound, West: Pandurang Gawali, South: Patoda Parli Road, North: Remaining Land in this gut in the name of Mr Ramkrishna M Bangar.

• **Reserve Price :** Rs. 7,91,00,000/- • **Earnest money to be deposited :** Rs. 79,10,000/-

Property No. 16 :- All the piece and parcel of NA land along with 8 commercial shops situated thereon each having area 400 sqft. Situated at Gut No 723, Area 81 R, Patoda, admeasuring around 8100 sq.mtrs. owned by Mr Kisan Kanthale (Uncle of Mr. R. Bangar)

• **Reserve Price :** Rs. 3,20,00,000/- • **Earnest money to be deposited :** Rs. 32,00,000/-

Property No. 17 :- Land and Building premises at Gut No. 636 & 643, Bhayala Shivar, Taluka Patoda, Dist Beed, admeasuring around 14700 sq.mtrs. owned by Mrs Satyabhama Bangar.

• **Reserve Price :** Rs 1,97,00,000/- • **Earnest money to be deposited :** Rs. 19,70,000/-

• **Date of demand notice :** 10.11.2017 • **Date of possession Notice :** 07.02.2018 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. Mr. Manmohan Didwania, 2. Mrs. Anita Manmohan Didwania,	Rs 15,24,43,622.70 as on 31.01.2021 with further interest, cost & expenses

Property No. 18 :- Flat No 302 (3 BHK) on the 3rd Floor, adm. 780 sq.ft. (Carpet area), in the building known as "Galaxy Royale", Yashwant Nagar, Teen Dongri, Goregaon (West), Mumbai- 400062, situated at land bearing CTS No 49 (Pt), 50 (Pt), 50A (Pt), Village Pahadi Goregaon, Taluka Borivali in the registration District and Sub-District of Mumbai Suburban and within the limits of Municipal Corporation of Greater Mumbai in the name of Mr Manmohan Didwania. Bounded as under: **East:** Building known as Shri Samarth CHS, **West:** Building known as Tiranga CHS, **North:** Road, **South:** Road & Building known as Jankalyan CHS

• **Reserve Price :** Rs. 1,71,99,000/- • **Earnest money to be deposited :** Rs. 17,19,900/-

Property No. 19 :- Flat No 402 (3BHK) on the 4th Floor, adm. 780 sq.ft. (Carpet area), in the building known as "Galaxy Royale", Yashwant Nagar, Teen Dongri, Goregaon (West), Mumbai- 400062, situated at land bearing CTS No 49 (Pt), 50 (Pt), 50A (Pt), Village Pahadi Goregaon, Taluka Borivali in the registration District and Sub-District of Mumbai Suburban and within the limits of Municipal Corporation of Greater Mumbai in the name of Mr Manmohan Didwania. Bounded as under: **East:** Building known as Shri Samarth CHS, **West:** Building known as Tiranga CHS, **North:** Road, **South:** Road & Building known as Jankalyan CHS.

• **Reserve Price :** Rs. 1,71,99,000/- • **Earnest money to be deposited :** Rs. 17,19,900/-

Property No. 20 :- Flat No 705 (2 BHK) Building No G, adm. 885 sq.ft. Built up area, on the 7th Floor, in the building known as Krishna Residency CHSL, Atmaram Compound, behind Sunder Nagar, Malad (West), Mumbai- 400064 constructed on the plot of land bearing CTS No 1223 of village- Malad South, Taluka Borivali, Dist Mumbai suburban, in the registration district and sub-district of Mumbai city and suburban. Bounded as under: **East:** Building known as Atmaram Tower, **West:** Building known as Viny Tower, **North:** Building Krishna Residency "I" Wing, **South:** Building Krishna Residency "F" Wing

• **Reserve Price :** Rs. 1,99,75,000/- • **Earnest money to be deposited :** Rs. 19,97,500/-

• **Date of demand notice :** 16.12.2017 • **Date of possession Notice :** 16.12.2017 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. Mr. Imran D Voharia, 2. Mr. Ahmad D Voharia, 3. M/s STC Global Pvt. Ltd., 4. Mr. Sajid Aziz Paniwala, 5. Ms. Zahira Ahmed Voharia, 6. Smt. Mehruunissa D Voharia	Rs.68,11,63,388.62

Property No. 21 :- Premises No. R-601 R Wing, 6th Floor, Rembizzcourt, Plot No. 9, Shah Industrial Estate, Off. Veera Desai Road, Andheri (W), Mumbai 400 053. Area 916.67 sq.ft. Carpet

• **Reserve Price :** Rs 2,10,00,000/- • **Earnest money to be deposited :** Rs. 21,00,000/-

Property No. 22 :- Premises No. R-602 R Wing, 6th Floor, Rembizzcourt, Plot No. 9, Shah Industrial Estate, Off. Veera Desai Road, Andheri (W), Mumbai 400 053. Area 920.67 sq.ft. Carpet

• **Reserve Price :** Rs 2,10,00,000/- • **Earnest money to be deposited :** Rs. 21,00,000/-

Property No. 23 :- Premises No. D-604 D Wing, 6th Floor, Rembizzcourt, Plot No. 9, Shah Industrial Estate, Off. Veera Desai Road, Andheri (W), Mumbai 400 053. Area 660.67 sq.ft. Carpet

• **Reserve Price :** Rs 1,52,00,000/- • **Earnest money to be deposited :** Rs. 15,20,000/-

Property No. 24 :- Premises No. D-701 D Wing, 7th Floor, Rembizzcourt, Plot No. 9, Shah Industrial Estate, Off. Veera Desai Road, Andheri (W), Mumbai 400 053. Area 332 sq.ft. carpet and attached terrace area 281 sq.ft.

• **Reserve Price :** Rs 1,11,61,000/- • **Earnest money to be deposited :** Rs. 11,16,100/-

Property No. 25 :- Premises No. D-301 D Wing, 3rd Floor, Rembizzcourt, Plot No. 9, Shah Industrial Estate, Off. Veera Desai Road, Andheri (W), Mumbai 400 053.

• **Reserve Price :** Rs. 74,00,000/- • **Earnest money to be deposited :** Rs. 7,40,000/-

• **Date of demand notice :** 26/07/2016 • **Date of possession Notice :** 02.02.2017 **(Under Physical Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s Vijay Cotton Trading Company	Rs. 14,86,15,855/- as on 30.11.2022 with further interest, cost & expenses

Property No. 26 :- All part, piece and parcel of Non-agriculture land 1 H 68 R (land admg 1 H 28 R + 0 h 40 R) in Gut No 784, Village Tambarajuri, Tq. Patoda, Dist Beed 414204 bounded as under: **East:** Baban Marotrao Shinde, **West:** Trimbak Ambadas Shinde, **South:** Gadekar and others, **North:** Beed Nagar Road

• **Reserve Price :** Rs 2,78,00,000/- • **Earnest money to be deposited :** Rs. 27,80,000/-

• **Date of demand notice :** 30.04.2016 • **Date of possession Notice :** 27.10.2016 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. Mr. Mohanlal Pillai s/o Mr. Ayyappa Pillai, 2. Ms Rethi Mohanlal Pillai w/o Mr Mohanlal Pillai, 3. Mr Saurabh suresh Jamar/s/o Suresh R Jamdar, 4. CC- M/s Virgo Marine ShipYards Pvt. Ltd,	Rs.14,56,40,714.09

Property No. 27 :- Flat no 503A & 503B, Wing D, Golden Oak, Hiranandhi Gardens, Powai, Mumbai 76 admeasuring 853 square feet jointly owned by Mr. Mohanlal Pillai and Mrs. Rethi Mohanlal Pillai, BUA 1070 SQF

• **Reserve Price :** Rs 2,90,00,000/- • **Earnest money to be deposited :** Rs. 29,00,000/-

• **Date of demand notice :** 02.03.2019 • **Date of possession Notice :** 29.07.2021 **(Under Symbolic Possession)**

Name of the Borrower, Co-Applicant & Guarantor :-	Amt. due :-
1. M/s Sonarch International Pvt Ltd, 2. M/s Sonarch International Pvt Ltd, 3. Mr. Tejas Anil Shah 4. Mr.Himanshu Ramesh Chandra Doshi, 5. Mrs. Sona Tejas Shah, 6. Mr.Charudutta Sarjerao Patil	Rs.45,75,97,544.33 + Interest thereon from 30.09.2022

Property No. 28 :- Industrial Gala No B-111, 1st Floor, Hind Saurashtra Service Industries CHSL C.T.S. No.85 & 86, Near Mahanagar Gas CNG station, Andheri Kurla Road, Andheri East, Village Marol, Andheri, Mumbai

• **Reserve Price :** Rs.1,20,00,000/- • **Earnest money to be deposited :** Rs.12,00,000/-

• **Date of demand notice :** 09.08.2014 • **Date of possession Notice :** 05.10.2019 **(Under Physical Possession)**

